CCS Rules for Government Servants

- 4209. SHRI MANOJ BHATTACHARYA: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that CCS (Conduct) Rules and CCS (CCA) Rules for Government servants were framed as long as back in 1964 and 1965 respectively;
 - (b) whether any amendment in the said rules were made since then;
 - (c) if so, how many amendments are made till date; and
- (d) the details of the amendments made alongwith their date of notification?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) Yes, Sir,

(b) to (d) So far 24 amendments to CCS (Conduct) Rules, 1964 and 61 amendments to CCS(GCA) Rules, 1965 have been made. These amendments have been notified in the Official Gazette and a statement showing the details of Notifications is attached (See below). All amendments form part of relevant published documents.

STATEMENT

CCS (CCA) Rules, 1965

Principal rules were published in the Gazette of India vide Notification No. 7/2/63-Estt. (A) dated 20-11-65 and subsequently amended by Notifications published in the Gazette of India Part-II, Section 3, Sub-section (ii) under the following numbers and date:—

- 1966 S.O. 1149, dated 13-04-66
 - S.O. 1596, dated 4-06-66
 - S.O. 2007, dated 9-07-66
 - S.O. 2548, dated 2-09-66
 - S.O. 2854, dated 1-10-66
- 1967 S.O. 1282, dated 15-04-67
 - S.O. 1457, dated 29-04-67
 - S.O. 3253, dated 16-09-67
 - S.O. 3530, dated 7-10-67
 - S.O. 4151, dated 25-11-67

RAJYA SABHA

1968	S.O. 321, dated 9-03-68		
	S.O. 1441, dated 27-04-68		
	S.O. 1870, dated 1-06-68		
	S.O. 3423, dated 28-09-68		
1969	S.O. 5008, dated 27-12-69		
1970	S.O. 397, dated 7-02-70		
1971	S.O. 35217, dated 25-09-71		
1972	S.O. 249, dated 1-01-72		
	S.O. 990, dated 22-04-72		
	S.O. 1600, dated 1-07-72		
	S.O. 2789, dated 14-10-72		
1973	S.O. 929, dated 31-03-73		
1974	S.O. 1648, dated 6-07-74		
1975	S.O. 2742, dated 31-07-76		
	S.O. 4664, dated 11-12-76		
1977	S.O. 3062, dated 8-10-77		
	S.O. 3573, dated 26-11-77		
	S.O. 3572, dated 26-11-77		
	S.O. 3671, dated 3-12-77		
1978	S.O. 2464, dated 2-09-78		
	S.O. 2465, dated 2-09-78		
1979	S.O. 920, dated 17-02-79		
1980	S.O. 1769, dated 5-07-80		
1981	1 S.O. 264 dated 24-01-81		
	S.O. 2126 dated 8-08-81		
	S.O. 2203, dated 22-08-81		
	S.O. 2512, dated 3-10-81		
1982	S.O. 168, dated 23-01-82		
1985	Notification No. 11012/15/84-Estt. (A), dated 5-7-1985		
	Notification No. 11012/05/85-Estt. (A), dated 29-7-1985		
	Notification No. 11012/06/85-Estt. (A), dated 6-8-1985		
	S.O. 5637, dated 21-12-85		
	S.O. 5743, dated 28-12-85		

Published in the Gazette

	Notification No. 11012/24/85-Estt. (A), dated 26-11-1985				
1987	S.O. 830, dated 28-03-1987				
	S.O. 831, dated 28-03-1987				
	S.O. 1591, dated 27-06-1987				
	S.O. 1825, dated 18-07-1987				
1988	S.O. 3060, dated 15-10-1988				
	S.O. 3061, dated 16-10-1988	•			
1989	S.O. 2207, dated 16-9-1989				
1990	S.O. 1084, dated 28-4-1990				
	S.O. 2208, dated 25-8-1990				
1992	S.O. 1481, dated 13-6-1992				
	G.S.R. 289, dated 20-6-1992/ In part II				
	G.S.R. 589 dated 26-12-1992 Sec. 3, Sub-Sec. (i)				
1994	G.S.R. 499 dated 8-10-1994	"			
1995	G.S.R. 276 dated 10-6-1995	**			
1996	G.S.R. 17 dated 20-02-1996	**			
	G.S.R. 125 dated 16-03-1996	"			
1997	Notification No. 11012/3/96-Estt. (A) dated 18-9-1996				
•	CCS (Conduct) Rules, 1964				

The Principal rules were published in the Gazette of India vide Ministry of Home Affairs Notification No.15/4/63-Estt. (A) dated 30th November, 1964 (S.O. No. 4177 dated the 12th December, 1964, Part II, Section 3, Sub-section (ii) and subsequently amended vide:—

Date

S No

Notification No.

D.110 .		Dute	of India Part Sub-secti	
		· · · · · · · · · · · · · · · · · · ·	S.O. No.	Date
(1)	(2)	(3)	(4)	(5)
1. 2	25/23/68-Estt. (A)	03-02-70	482	14-02-70
2. 2	25/11/72 - Estt. (A)	24-10-72	3643	04-11-72
3. 2	25/57/64-Estt. (A)	5-01-73	83	13-01-73

(1)	(2)	(3)	(4)	(5)
4.	11013/12/75-Estt. (A)	13-0,2-76	846	28-02-76
5 .	25/19/74-Estt. (A)	30-06-76	2563	17-07-76
6.	11013/19/75-Estt. (A)	06-07-76	2691	24-07-76
7.	11013/06/75-Estt. (A)	24-11-76	4663	11-12-76
8.	11013/4/76-Estt. (A)	24-08-77	2859	17-09-77
9.	11013/03/78-Estt. (A)	22-09-78	2859	30-09-78
10.	11013/12/78-Estt. (A)	22-12-78	3	06-01-80
11.	11013/3/80-Estt. (A)	24-04-88	1270	10-06-80
12.	11013/21/85-Estt. (A)	03-10-85	4812	19-10-85
13.	11013/6/85-Estt. (A)	21-02-86	935	08-03-86
14.	11013/11/85-Estt. (A)	07-03-86	1124	22-03-86
15.	11013/5/86-Estt. (A)	04-09-86	3159	20-09-86
16.	11013/16/85-Estt. (A)	10-09-86	3280	27-09-86
17.	11013/1/87-Estt. (A)	27-07-87	1965	08-08-87
18.	11013/19/87-Estt. (A)	19-04-88	1454	14-05-88
19.	11013/18/87-Estt. (A)	18-09-90	2582	06-10-90
20.	11013/20/91-Estt. (A)	09-12-92	3132	26-12-92
21.	11013/4/93-Estt. (A)	12-07-95	GSR 355	29-07-95
22.	11013/4/93-Estt. (A)	16-08-96	GSR 367	31-08-95
23.	11013/10/97-Estt. (A)	13-02-98	GSR 49	7-03-98
24.	11013/5/97-Estt. (A)	14-10-89		

Alleged Guilty Penalised Through CBI

4210. SHRI K. KALAVENKATA RAO: Will the PRIME MINISTER be pleased to refer to answer to starred question 219 given in the Rajya Sabha on 9th March, 2000 and state: